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WP-25008-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 7th OF JULY, 2025

WRIT PETITION No. 25008 of 2025

SUSHAMA SINGH

Versus

COLLECTOR AND ARBITRATOR

.....
Appearance:

Shri Neeraj Singh Chauhan - Advocate for the petitioner.

Shri Ritwik Parashar - Government Advocate for the
respondent/State.
.....

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

In the instant writ petition, petitioner submits that her land was acquired as far back in the year 2014 and till date the proceedings have not been finalized and full compensation has not been received by the petitioner.

We note that the proceedings have been pending since the year 2014.

In view of the above, we direct the Collector-cum-Arbitrator to dispose of the proceedings as expeditiously as possible, preferably



within a period of three months from today.

Petition is disposed of in the above terms.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

TG /-